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BY SPEED POST
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GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
OFFICE OF THE REGIONAL DIRECTOR, SOUTH EAST REGION, HYDERABAD
3rd FLOOR, CORPORATE BHAWAN, TATTI ANNARAM, GSI BANDLAGUDA,
NAGOLE, HYDERABAD-500068.

No. 1/RD(SER)/M&C Applications/2017-18

Dated 15th February, 2018

To

The Secretary to Government of India,
Ministry of Corporate Affairs,
New Delhi-1.

Sub:- Companies (Mediation and Conciliation) Rules, 2016 - reg

Ref:- Ministry's letter No-1/36/2013-CL.V, dated 14-09-2016

Sir,

With reference to the subject cited, I am forwarding herewith the Notice inviting applications for empanelling eligible experts willing to be appointed as Mediators or Conciliators. Ministry may kindly place the said notice on the Ministry's website.

Yours faithfully,

(M.R.BHAT)
REGIONAL DIRECTOR (SER)
HYDERABAD

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***NOTICE FOR INVITING APPLICATIONS FOR EMPANELLING EXPERTS AS
MEDIATORS OR CONCILIATORS***

The Ministry of Corporate Affairs (MCA) has empowered the Regional Director(s) to prepare and maintain / update the Mediation and Conciliation panel of eligible experts in pursuance of Rule 3(1) of Section 442 of the Companies Act, who are willing to be appointed as mediator or conciliator in this Region.

2.0 The panel shall be placed on the website by MCA until any other website is notified as prescribed under Rule 3(1) of the Companies (Mediation and Conciliation) Rule, 2016 (M & C Rules). The copy of the Rules is available on the MCA website (www.mca.gov.in)

3.0 The mediator or conciliator included in the panel with this Region may provide relevant services for parties in any other region as well, as may be allowed by the Central Government or Tribunal (Company Law Tribunal or Appellate Tribunal) under the M&C Rules.

4.0 The expert willing to be empaneled as Mediators or Conciliators who possess **qualifications** as under:-

- (a) Has been a Judge of the Supreme Court of India; or
- (b) Has been a Judge of a High Court; or
- (c) Has been a District or Session Judge; or
- (d) Has been a Member or Registrar of a Tribunal constituted at the National level under any law for the time being in force; or
- (e) Has been an officer in the Indian Corporate Law Service or Indian Legal Service with fifteen years' experience; or
- (f) Is a qualified legal practitioner for not less than ten years; or

